

Sexual harassment of children in juvenile homes

2878. SHRI SYED NASIR HUSSAIN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that incidents of exploitation/sexual harassment of children in Juvenile Homes and orphanages has increased during the last three years;
- (b) if so, the details thereof, State-wise and UT-wise and the reasons therefor; and
- (c) the corrective measures being taken by Government in this regard?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Juvenile Justice (Child and Protection of Children) Act, 2015 (JJ Act) and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed thereunder mandate regular monitoring and inspection. The primary responsibility of execution of the JJ Act lies with the State/UT Government. Ministry has been pursuing with the State/UT Governments to regularly monitor the CCIs. Ministry had issued an advisory to the State/UT Governments on the action to be taken in case of disruption to the life of children and any untoward incidence of abuse in CCIs.

Besides, National Commission for Protection of Child Rights (NCPCR) and State Commission for Protection of Child Rights (SCPCR) have been created as statutory bodies under the Commissions for Protection of Child Rights Act, 2005 (CPCR), to oversee the implementation of the JJ Act in the country. As per the information provided by the NCPCR, they have received 43 complaints of sexual harassment/exploitation of children in the CCIs during the last three years, State/UT-wise is given in Statement.

Statement

*Complaints of sexual harassment/exploitation of children in
CCI during the last three years*

Sl. No.	Name of the State/UT	2016-17	2017-18	2018-19	Total
1	2	3	4	5	6
1.	Andaman and Nicobar Islands				0
2.	Andhra Pradesh				0
3.	Arunachal Pradesh				0

1	2	3	4	5	6
4.	Assam		1	1	2
5.	Bihar			3	3
6.	Chandigarh				0
7.	Chhattisgarh				0
8.	Dadra and Nagar Haveli				0
9.	Daman and Diu				0
10.	Delhi	2	2	4	8
11.	Goa				0
12.	Gujarat				0
13.	Haryana			2	2
14.	Himachal Pradesh				0
15.	Jammu and Kashmir			1	1
16.	Jharkhand				0
17.	Karnataka				0
18.	Kerala				0
19.	Lakshadweep				0
20.	Madhya Pradesh			3	3
21.	Maharashtra	2	1	1	4
22.	Manipur				0
23.	Meghalaya				0
24.	Mizoram				0
25.	Nagaland				0
26.	Odisha			1	1
27.	Puducherry				0
28.	Punjab				0

1	2	3	4	5	6
29.	Rajasthan			1	1
30.	Sikkim				0
31.	Tamil Nadu	1			1
32.	Telangana				0
33.	Tripura				0
34.	Uttar Pradesh	4	3	9	16
35.	Uttarakhand		1		1
36.	West Bengal				0
TOTAL		9	8	26	43

Implementation of MSK scheme in Rajasthan

2879. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government has launched Mahila Shakti Kendra (MSK) Scheme;
- (b) if so, the details regarding objectives of the scheme;
- (c) whether the costs of initiatives under the scheme are being shared between Government and the State Governments;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the scheme has been approved for implementation in Rajasthan; and
- (f) if so, the details regarding achievements of the scheme in Rajasthan?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Mahila Shakti Kendra Scheme was approved in November, 2017 as a centrally sponsored scheme to empower rural women through community participation. With a view to create an environment in which women realise their full potential, convergent support is being proposed for equal access to health care, quality education, career and vocational guidance, employment, health and safety, social security and digital literacy at gram panchayat level in selected districts/blocks across the country.